

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA-114 of 2014 in  
DFR-481 of 2014**

**Dated : 10<sup>th</sup> March, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra State Electricity Distribution ... Appellant(s)  
Company Ltd.  
Versus  
Maharashtra Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Ravi Prakash  
Mr. Aditya Dewan  
Mr. G. Saikuma  
Mr. Samir Malik

Counsel for the Respondent(s): Mr. M.G. Ramachandran  
Ms. Swagatika Sahoo

**ORDER**

**I.A. No. 114 of 2014  
*(Appl. for condonation of delay)***

This is an Application to condone the delay of 12 days in filing the Appeal as against the main Order dated 03.12.2013.

We have heard Shri M.G. Ramachandran, learned counsel for the Respondent. He has vehemently opposed the Application on the ground that the Applicant/Appellant deliberately delayed the matter in filing the Appeal and as such the delay is not bonafide.

However, we deem it fit to allow this Application as it is stated by the Applicant/Appellant that he has received the impugned order only

on 19.12.2013 and then the Appeal has been prepared and filed in February, 2014. Accordingly, this Application for condonation of delay is allowed.

The Registry is directed to number the Appeal and post for Admission on **24.03.2014**.

**(Rakesh Nath)**  
**Technical Member**  
*vs/js*

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**